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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 10174/2026, CM APPL. 47292/2026 & CM APPL. 47293/2026

SHRI RAJESH KUMAR GOGNA & ANR.Petitioners

Through: Ms. Priya Singh & Ms. Simran,
Advocates along with Petitioners
(through VC).

versus

THE ELECTION COMMISSION OF INDIA
& ORS.

.....Respondents

Through: Mr. Sanjay Vashishtha, Standing
Counsel along with Mr. Siddhartha
Goswami, Mr. Ashish Shukla, Mr.
Aditya Sachdeva, Ms. Jasmine
Mangat, Advocates with Mr.
Chandresh Kumar Gupta, AERO,
AC-98 for Respondent No.1/ECI
Mr. Manu Chaturvedi, Standing
Counsel along with Mr. Kshitiz
Kishor Rai & Ms. Anamika,
Advocates for Respondent
No.6/MCD.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TEJAS KARIA

ORDER
24.07.2026

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1. Let a short Affidavit be filed on behalf of Respondent No. 1 – Election Commission of India (“**Commission**”) bringing on records various documents which were sought to be relied upon by the Commission.



2. The said Affidavit shall be filed by 27.07.2026 after serving a copy thereof upon the learned Counsel for the Petitioners who may file Reply, if any, to the said Affidavit by 28.07.2026.
3. List on 28.07.2026.

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

JULY 24, 2026/ 'A'